

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Original Application No. 49 of 1990

Sunil Dutt Sharma and others

Applicants.

versus

Union of India & others

Respondents.

Shri A.P. Srivastava, Counsel for Applicant.

Shri Dinesh Chandra Counsel for respondents.

Coram:

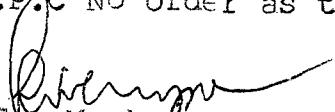
Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Agmn. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

By means of this application the applicants have prayed that the respondents be directed to declare the result of Departmental Promotion Committee held on 9.8.89 and the promotions be made according to rules. The applicants were appointed in the year 1982-83 on the post of Operator in the office of Director, Census and a tentative gradation list was prepared in the year 1987 and the objections were also invited and after objections final list was prepared and thereafter D.P.C. met for making promotion for the post of Junior Supervisors which selected the candidates but the result of the same was not declared. Waiting for the same for

several months, ultimately the applicants approached the Tribunal.

2. The respondents have filed the written statement in which it has been stated that the seniority list of grade of operators was notified in the year 1989 which has been challenged before the Tribunal in O.A. No. 155/1988 and the said case is pending disposal. Promotions could have been made but because of administrative reasons no promotions could be made. The recommendations of the D.P.C. have been received and the promotions to the grade of Junior Supervisor will be made in the order in which their names appear in the panel. The record of D.P.C. is a confidential record. The sanction for de-reservation of vacancies reserved for S.C. and S.T. is still awaited and after completion of Data Processing work in the Date Entry System the services operators had to be utilised in other sections of the department in connection with increasing work load of 1991 Census. Due to the above reasons the result was not declared. It has been stated that so far as seniority is concerned, the matter has to be now decided. Obviously after the decision of the question of seniority, the result will be declared. Accordingly, the respondents are directed to expedite the matter and to declare the result of the D.P.C. No order as to costs.


Adm. Member.


Vice Chairman.

Shakeel/-

Lucknow: Date 25.1.93.